

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

\* \* \* \* \*

Commercial Complex (8DA)  
Indiranagar  
Bangalore - 560 038

Dated :

13 SEP 1988

APPLICATION NO.

1517

88(F)

W.P. NO.

Applicant(s)

Shri K.A. Rao

To

Respondent(s)

V/s

The Secretary, M/o Defence, New Delhi & 2 Ors

1. Shri K.A. Rao  
872/6, 4th Cross, 13th Main  
Hanumanthanagar  
Bangalore - 560 019
2. Shri M.S. Anandaramu  
Advocate  
128, Cubbonpet Main Road  
Bangalore - 560 002

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~STAY~~/~~INTERIM ORDER~~  
passed by this Tribunal in the above said application(s) on 7-9-88.

Issued  
13-9-88

Encl : As above

*By [Signature]*  
DEPUTY REGISTRAR  
(SUDHIL)

dc

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH: BANGALORE

DATED THIS THE SEVENTH DAY OF SEPTEMBER, 1988

PRESENT: HON'BLE SHRI JUSTICE K.S.PUTTASWAMY .. VICE-CHAIRMAN  
HON'BLE SHRI L.H.A. REGO .. MEMBER (A)

APPLICATION NO. 1517/88

Sri K.A. Rao, S/o Sri  
Krishnoji Rao, aged about  
38 years, Signal Man of  
Indian Army No.14206336  
and residing at No.872/6,  
4th Cross, 13th Main,  
Hanumanthanagar,  
BANGALORE -560 019.

Applicant

(Sri M.S. Anandaramu.....Advocate)

Vs.

1. The Union of India,  
Ministry of Defence,  
New Delhi represented  
by its Secretary;
2. The Controller of Defence  
Accounts (Pensions),  
Allahabad;
3. The Major, Senior Record  
Officer for OIC Records,  
Signal Abhilekh Karyalaya,  
Signals Records, Post  
Bag No.5, Jabalpur-482001.

Respondents

This application having come up for hearing  
before this Tribunal to-day, Hon'ble Shri Justice  
K.S. Puttaswamy, Vice-Chairman, made the following:-

O R D E R

This is an application made by the applicant  
under Section 19 of the Administrative Tribunals



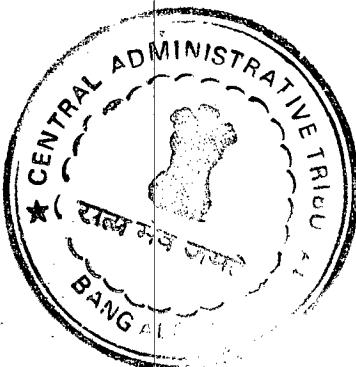
Act, 1985 (Act).

2. The applicant who was a member of the Armed Forces of the Union, has sought for a direction to the respondents to grant him disability pension.

3. On an examination of application, the Registrar has opined that this application is barred under Section 2(a) of the Act.

4. We have perused the office objection and heard Sri M.S. Anandaramu.

5. Sri Anandaramu has not shown us that the objections raised by the office is <sup>are</sup> erroneous. We are of the view that the objections raised by the Registrar <sup>are</sup> correct and we uphold the same. On this, this application is liable to be rejected as not maintainable. We, therefore, reject this application as not maintainable.



Sd/-  
VICE-CHAIRMAN

Sd/-  
MEMBER (A)

TRUE COPY

RA Venkatesh  
DEPUTY REGISTRAR (JDL) 13/9/97  
CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE